

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT)(Insolvency) NO.386/2020**

**In the matter of :**

Hector Reality Ventures Pvt Ltd Through

Its Director, Sandeep Ralhan.

Appellant

Vs

Anand Prakash Soni & Ors

Respondent

None for the parties.

**ORDER**

**(THROUGH VIRTUAL MODE)**

**17.08.2020-** Despite direction being issued on 17.7.2020 to the Appellant to file the process fee within a week positively and the 'Appeal' being posted to 17.8.2020, Today also, there is no representation on the side of the Appellant either in person or through Representative or through Learned Counsel on Record. Hence a final opportunity is given to the Appellant side to pay the 'Process Fee' within a week from today. It is made clear that no further time will be granted to the Appellant side on any score. In case of default to pay the 'Process Fee', 'Main Appeal' will be heard on merits on **8<sup>th</sup> September, 2020** and the Learned Counsel for the Appellant is directed to get ready for arguing the Appeal.

**(Justice Venugopal M)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**Bm/manu**